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Thursday,
31 July, 2025,
9 Sravana, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

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RAJYA SABHA

Thursday, the 31st July, 2025/9 Sravana, 1947 (Saka)

*The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN in the Chair.*

FELICITATIONS BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, it is a matter of great national pride that India has successfully launched the NASA-ISRO Synthetic Aperture Radar (NISAR) satellite from the Satish Dhawan Space Centre at Sriharikota in Andhra Pradesh. It is a landmark collaborative mission between the Indian Space Research Organisation (ISRO) and the National Aeronautics and Space Administration (NASA) of the United States.

This mission reflects India's rising stature as a trusted and capable spacefaring nation, and underscores the remarkable strides made by our scientific community in advancing the frontiers of knowledge for the betterment of humanity.

On behalf of the entire House, I place on record our heartfelt appreciation and congratulations to the scientists, engineers, and all personnel of ISRO and the collaborating teams at NASA, whose tireless dedication and brilliance have made this pioneering mission a reality.

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

- I. **Heritage By-laws of various ancient monuments and archaeological sites**
- II. **Reports and Accounts (2023-24) of Sangeet NatakAkademi, New Delhi and MAKAIAS, Kolkata and related Papers**

THE MINISTER OF CULTURE (SHRI GAJENDRA SINGH SHEKHAWAT): Sir, I lay on the Table—

- I. A copy each (in English and Hindi) of the following Heritage Bye-laws of the Ministry of Culture, under sub-section (6) of Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 for:-

- (1) Gujari Mahal, District - Hissar (now known as Hisar), Haryana.
[Placed in Library. See No. L.T. 2812/18/25]
- (2) Asoka Rock Edict at Kalsi, District - Dehradun, Uttarakhand.
[Placed in Library. See No. L.T. 2811/18/25]
- (3) A large temple dedicated to the Sun, Katarmal, District - Almora, Uttarakhand.
[Placed in Library. See No. L.T. 2810/18/25]
- (4) Caves 1 to 20 and Ruins of Gupta Temple, Udaygiri, District - Vidisha, Madhya Pradesh.
[Placed in Library. See No. L.T. 2809/18/25]
- (5) Bijamandal Mosque, Bhilsa, District- Vidisha, Madhya Pradesh.
[Placed in Library. See No. L.T. 2808/18/25]
- (6) Tomb of Shah Shuja, Burhanpur, District - Burhanpur Madhya Pradesh.
[Placed in Library. See No. L.T. 2807/18/25]
- (7) Madan Mahal on the top of the hill upon a large boulder rock, District - Jabalpur, Madhya Pradesh.
[Placed in Library. See No. L.T. 2805/18/25]
- (8) Ancient fort attributed to Raja Suchet Singh and Samadhi of Queen of Raja Suchet Singh, Ramnagar, District- Udhampur, Jammu and Kashmir.
[Placed in Library. See No. L.T. 2804/18/25]
- (9) Duargarila Rock Inscription, Guwahati, District - Kamrup Metro, Assam.
[Placed in Library. See No. L.T. 2803/18/25]
- (10) Mahadeo Temple with its Compound near the Inspection Bungalow, Asirgarh, District-Burhanpur, Madhya Pradesh.
[Placed in Library. See No. L.T. 2802/18/25]
- (11) The Palace Situated in the Fort at Burhanpur, Madhya Pradesh.
[Placed in Library. See No. L.T. 2801/18/25]
- (12) The Rock-cut sculpture representing Vishnu (with adjoining figures of Surya,

Ganesa, Devi, etc.) locally known as Vishnu Janardan, Locality - Guwahati, District - Kamrup (now in Kamrup Metro), Assam.

[Placed in Library. See No. L.T. 2800/18/25]

(13) Ancient and Historical Monuments in the Gwalior Fort -(i) Badal Mahal or Hindola Gate (ii) Chaturbhuj Temple (iii) Ganesh Gate(iv) Gwalior or Alamgiri Gate (v) Lakshman Gate (vi) Mansingh's Palace (vii) Rock-cut Jain colossi (viii) Sas Bahu Temples (ix) Teli Ka Mandir (x) Urwahi Gate, Gwalior, Madhya Pradesh.

[Placed in Library. See No. L.T. 2824/18/25]

(14) Ancient Palace attributed to Raja Suchet Singh, Ramnagar, District- Udhampur, Jammu and Kashmir.

[Placed in Library. See No. L.T. 2823/18/25]

(15) The carvings, inscriptions and pillar on the Urbasi Island, Locality-Guwahati, District-Kamrup (now in Kamrup Metro), Assam.

[Placed in Library. See No. L.T. 2806/18/25]

(16) Ancient Site and Remains comprised in survey plot Nos. 103, 104, 116, 247 and part of survey plot No. 248, Burzahom, Tehsil and District - Srinagar, Jammu and Kashmir.

[Placed in Library. See No. L.T. 2822/18/25]

(17) Chhatari of Raja Ganga Dhar Rao along with tank and adjacent area comprised in part of survey plot No.1301, Tehsil and District - Jhansi, Uttar Pradesh.

[Placed in Library. See No. L.T. 2821/18/25]

(18) Old Cemetery at Rurki (Roorkee), District - Haridwar, Uttarakhand.

[Placed in Library. See No. L.T. 2820/18/25]

(19) Group of Baleswar Temples and the land adjoining enclosed by stone walls and Naula or covered spring attached to the Baleswar Temples, Champawat, District - Almora, Uttarakhand.

[Placed in Library. See No. L.T. 2819/18/25]

(20) Rani Lakshmi Bai Mahal together with area comprised in part of survey plot

No. 3952, Tehsil and District - Jhansi, Uttar Pradesh.

[Placed in Library. See No. L.T. 2818/18/25]

(21) The Lake of Madan Sagar, about 3 miles in Circuit, Constructed 1129-65 A.D. at Madan Sagar, Tehsil and District-Mahoba, Uttar Pradesh.

[Placed in Library. See No. L.T. 2817/18/25]

(22) Archaeological Site and Remains, Dronasagar (Govishana Mound), Kashipur, Udhampur Singh Nagar, Uttarakhand.

[Placed in Library. See No. L.T. 2816/18/25]

(23) Archaeological Site and Remains, AshwamedhaYagya No. 1, 2 & 3, Jagatgram Village, Dehradun.

[Placed in Library. See No. L.T. 2815/18/25]

(24) The Great Lake of Kirat Sagar, about 1½ miles in circumference constructed 1063 A.D. to 1079 A.D, Malakpura, Tehsil and District - Mahoba, Uttar Pradesh.

[Placed in Library. See No. L.T. 2814/18/25]

(25) Temple of Vishnu at Bishenpur in the Manipur State, District Bishnupur, Manipur.

[Placed in Library. See No. L.T. 2813/18/25]

(26) Rudreswar Temple, Locality-Bamunara, District-Bardhaman, West Bengal.

[Placed in Library. See No. L.T. 2799/18/25]

II. A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the Sangeet NatakAkademi, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Akademi.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2977/18/25]

(ii) (a) Annual Report and Accounts of the Maulana Abul Kalam Azad Institute of Asian Studies, (MAKAIAS), Kolkata, West Bengal, for the year 2023-

24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at

(a) above.

[Placed in Library. See No. L.T. 5013/18/25]

I. Reports and Accounts (2023-24) of Karamyogi Bharat, New Delhi and related Papers.

II. Report of Central Vigilance Commission (CVC), New Delhi for the period from 1st January, 2024 to 31st December, 2024.

कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री (डा. जितेन्द्र सिंह): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy (in English and Hindi) of the Second Annual Report and Accounts of the Karamyogi Bharat, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon, under sub-section (1) (b) of Section 394 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 3042/18/25]

II. A copy (in English and Hindi) of the Annual Report of the Central Vigilance Commission (CVC), New Delhi, from 1st January, 2024 to 31st December, 2024, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.

[Placed in Library. See No. L.T. 2915/18/25]

Notifications of the Ministry of Labour and Employment

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE): Sir, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Employment, under sub-section (3) of Section 40 of the Industrial Disputes Act, 1947: -

(1) S.O. 1699(E) ., dated the 11th April, 2025, declaring that the services of the industry engaged in the Iron Ore Mining to be a public utility service for a further period of six months with effect from 14.04.2025.

(2) S.O. 1924(E) ., dated the 29th April, 2025, declaring that the services

engaged in the Bhartiya Reserve Bank Note Mudran (P) Limited to be a public utility service for a further period of six months with effect from the 06.05.2025.

- (3) S.O. 2118(E).., dated the 9th May, 2025, declaring that the services of the industry engaged in the processing or production or distribution of fuel gases (coal gas, natural gas and the like) to be a public utility service for a further period of six months with effect from 09.05.2025.
- (4) S.O. 2241(E).., dated the 20th May, 2025, declaring that the services engaged in the Uranium Industry to be a public utility service for a further period of six months with effect from 20.06.2025.
- (5) S.O. 2518(E).., dated the 9th June, 2025, declaring that the services engaged in the Copper Mining industry to be a public utility service for a period of six months with effect from 09.06.2025.

[Placed in Library. For (1) to (5), see No. L.T. 2847/18/25]

- (6) S.O. 2519(E).., dated the 9th June, 2025, declaring that the services engaged in the Banking industry to be a public utility service for a further period of six months with effect from 15.06.2025.
- (7) S.O. 2520(E).., dated the 9th June, 2025, declaring that the services engaged in the industry of defence establishments to be a public utility service for a further period of six months with effect from 24.06.2025.
- (8) S.O. 2714(E).., dated the 17th June, 2025, declaring that the services engaged in the Coal industry to be a public utility service for a further period of six months with effect from 28.06.2025.
- (9) S.O. 2715(E).., dated the 17th June, 2025, declaring that the services engaged in the Lead and Zinc Mining Industry to be a public utility service for a period of six months with effect from 17.06.2025.
- (10) S.O. 2717(E).., dated the 17th June, 2025, declaring that the services engaged in the Industrial establishments manufacturing or producing Nuclear Fuel and components, Heavy Water and Allied Chemicals and Atomic Energy to be a public utility service for a further period of six months with effect from 28.06.2025.
- (11) S.O. 2953(E).., dated the 1st July, 2025, declaring that the services engaged in the industries engaged in Food stuffs to be a public utility service for a period of six months with effect from 01.07.2025.

[Placed in Library. For (6) to (11), see No. L.T. 2848/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Labour and Employment Notification No. G.S.R. 476(E) ., dated the 18th July, 2025, publishing the Employees' Deposit-Linked Insurance (Amendment) Scheme 2025, under sub-section (2) of Section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

[Placed in Library. See No. L.T. 3004/18/25]

- I. Notifications of the Ministry of Environment, Forest and Climate Change.**
- II. Reports and Accounts (2021-22, 2022-23 and 2023-24) of CZA, New Delhi and WII, Dehradun, Uttarakhand and related Papers.**

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTIVARDHAN SINGH): Sir, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement: -

- (1) S.O. 4245(E) ., dated the 27th September, 2023, amending the Principal Notification No. S.O. 2172(E), dated the 27th August, 2014.
- (2) S.O. 4246(E) ., dated the 27th September, 2023, amending the Principal Notification No. S.O. 2170 (E), dated the 27th August, 2014.

[Placed in Library. For (1) and (2), see No. L.T. 3013/18/25]

- (3) S.O. 2143(E) ., dated the 29th May, 2024, amending the Principal Notification No. S.O. 891(E), dated the 20th March, 2017.
- (4) S.O. 2354(E) ., dated the 18th June, 2024, amending the Principal Notification No. S.O. 2262(E), dated the 19th August, 2015.
- (5) S.O. 2681(E) ., dated the 10th July, 2024, amending the Principal Notification No. S.O. 1698(E), dated the 26th May, 2017.

[Placed in Library. For (3) to (5), see No. L.T. 3014/18/25]

- (6) S.O. 4530(E) ., dated the 15th October, 2024, amending the Principal Notification No. S.O. 2167(E), dated the 27th August, 2014.

[Placed in Library. See No. L.T. 3012/18/25]

- (7) S.O. 4548(E) ., dated the 16th October, 2024, amending the Principal Notification No. S.O. 1699(E), dated the 26th May, 2017.

[Placed in Library. Ses No. L.T. 3014/18/25]

(8) S.O. 4702(E).., dated the 28th October, 2024, amending the Principal Notification No. S.O. 1432(E), dated the 5th May, 2017.

[Placed in Library. See No. L.T. 3013/18/25]

(9) S.O. 5132(E).., dated the 29th November, 2024, notify certain area from the boundary of Gorumara National Park, in Jalpaiguri district in the State of West Bengal as the Eco-sensitive Zone.

[Placed in Library. See No. L.T. 3014/18/25]

(10) S.O. 5226(E).., dated the 4th December, 2024, notifying an Eco-sensitive Zone around the boundary of Bhimgad Wildlife Sanctuary in the State of Karnataka.

[Placed in Library. See No. L.T. 3009/18/25]

(11) S.O. 5293(E).., dated the 9th December, 2024, amending the Principal Notification No. S.O. 654(E), dated the 11th February, 2020.

(12) S.O. 5323(E).., dated the 10th December, 2024, notifying certain area around the boundary of Bhitarkanika National Park, Bhitarkanika Wildlife Sanctuary and Gahirmatha (Marine) Wildlife Sanctuary, in the State of Odisha as the Bhitarkanika National Park, Bhitarkanika Wildlife Sanctuary and Gahirmatha (Marine) Wildlife Sanctuary Eco-sensitive Zone.

[Placed in Library. For (11) and (12), see No. L.T. 3011/18/25]

(13) S.O. 5348(E).., dated the 11th December, 2024, amending the Principal Notification No. S.O. 1567(E), dated the 15th May, 2017.

[Placed in Library. See No. L.T. 3005/18/25]

(14) S.O. 5377(E).., dated the 12th December, 2024, amending the Principal Notification No. S.O. 1568(E), dated the 15th May, 2017.

[Placed in Library. See No. L.T. 3012/18/25]

(15) S.O. 5383(E).., dated the 13th December, 2024, amending the Principal Notification No. S.O. 2200(E), dated the 12th July, 2017.

[Placed in Library. See No. L.T. 3005/18/25]

(16) S.O. 5397(E).., dated the 13th December, 2024, amending the Principal Notification No. S.O. 3030(E), dated the 7th September, 2020.

(17) S.O. 5441(E).., dated the 16th December, 2024, amending the Principal Notification No. S.O. 3249(E), dated the 11th September, 2019.

[Placed in Library. For (16) and (17), see No. L.T. 3011/18/25]

(18) S.O. 5468(E).., dated the 18th December, 2024, amending the Principal Notification No. S.O. 2811(E), dated the 28th August, 2017.

(19) S.O. 5471(E).., dated the 18th December, 2024, amending the Principal Notification No. S.O. 230(E), dated the 22nd January, 2016.

[Placed in Library. For (18) and (19), see No. L.T. 3010/18/25]

(20) S.O. 5494(E).., dated the 19th December, 2024, amending the Principal Notification No. S.O. 2148(E), dated the 6th July, 2017.

[Placed in Library. See No. L.T. 3009/18/25]

(21) S.O. 5510(E).., dated the 20th December, 2024, amending the Principal Notification No. S.O. 2030(E), dated the 28th June, 2017.

[Placed in Library. See No. L.T. 3005/18/25]

(22) S.O. 5534(E).., dated the 23rd December, 2024, amending the Principal Notification No. S.O. 436(E), dated the 14th February, 2017.

[Placed in Library. See No. L.T. 3007/18/25]

(23) S.O. 17(E).., dated the 2nd January, 2025, amending the Principal Notification No. S.O. 1563(E), dated the 15th May, 2017.

[Placed in Library. See No. L.T. 3005/18/25]

(24) S.O. 100(E).., dated the 6th January, 2025, amending the Principal Notification No. S.O. 2173(E), dated the 27th August, 2014.

[Placed in Library. See No. L.T. 3013/18/25]

(25) S.O. 115(E).., dated the 7th January, 2025, amending the Principal Notification No. S.O. 3084(E), dated the 21st September, 2017.

[Placed in Library. See No. L.T. 3009/18/25]

(26) S.O. 148(E).., dated the 8th January, 2025, amending the Principal Notification No. S.O. 3308(E), dated the 26th October, 2016.

[Placed in Library. See No. L.T. 3007/18/25]

(27) S.O. 150(E).., dated the 9th January, 2025, amending the Principal Notification No. S.O. 2480(E), dated the 21st July, 2016.

[Placed in Library. See No. L.T. 3011/18/25]

(28) S.O. 191(E).., dated the 10th January, 2025, amending the Principal Notification No. S.O. 3100(E), dated the 30th September, 2016.

[Placed in Library. See No. L.T. 3007/18/25]

(29) S.O. 239(E).., dated the 13th January, 2025, amending the Principal Notification No. S.O. 2166(E), dated the 27th August, 2014.

[Placed in Library. See No. L.T. 3012/18/25]

(30) S.O. 288(E).., dated the 15th January, 2025, amending the Principal Notification No. S.O. 4027(E), dated the 14th December, 2016.

[Placed in Library. See No. L.T. 3010/18/25]

(31) S.O. 290(E).., dated the 15th January, 2025, amending the Principal Notification No. S.O. 2859(E), dated the 1st September, 2017.

[Placed in Library. See No. L.T. 3014/18/25]

(32) S.O. 316(E).., dated the 17th January, 2025, amending the Principal Notification No. S.O. 2168(E), dated the 27th August, 2014.

[Placed in Library. See No. L.T. 3013/18/25]

(33) S.O. 324(E).., dated the 17th January, 2025, amending the Principal Notification No. S.O. 1752(E), dated the 31st May, 2017.

[Placed in Library. See No. L.T. 3010/18/25]

(34) S.O. 443(E).., dated the 24th January, 2025, amending the Principal Notification No. S.O. 3596(E), dated the 30th November, 2016.

(35) S.O. 445(E).., dated the 24th January, 2025, amending the Principal Notification No. S.O. 2170(E), dated the 27th August, 2014.

[Placed in Library. For (34) and (35), see No. L.T. 3013/18/25]

(36) S.O. 491(E).., dated the 27th January, 2025, amending the Principal Notification No. S.O. 2029(E), dated the 28th June, 2017.

[Placed in Library. See No. L.T. 3008/18/25]

(37) S.O. 556(E) ., dated the 31st January, 2025, amending the Principal Notification No. S.O. 2028(E), dated the 28th June, 2017.

(38) S.O. 597(E) ., dated the 3rd February, 2025, amending the Principal Notification No. S.O. 2169(E), dated the 27th August, 2014.

[Placed in Library. For (37) and (38), see No. L.T. 3009/18/25]

(39) S.O. 621(E) ., dated the 6th February, 2025, amending the Principal Notification No. S.O. 4031(E), dated the 14th December, 2016.

[Placed in Library. See No. L.T. 3013/18/25]

(40) S.O. 704(E) ., dated the 11th February, 2025, amending the Principal Notification No. S.O. 3516(E), dated the 23rd November, 2016.

[Placed in Library. See No. L.T. 3007/18/25]

(41) S.O. 855(E) ., dated the 17th February, 2025, amending the Principal Notification No. S.O. 2733(E), dated the 22nd August, 2017.

[Placed in Library. See No. L.T. 3009/18/25]

(42) S.O. 875(E) ., dated the 19th February, 2025, notifying certain area from the boundary of Shergarh Wildlife Sanctuary, in the State of Rajasthan as Shergarh Wildlife Sanctuary Eco-sensitive Zone.

(43) S.O. 1092(E) ., dated the 5th March, 2025, amending the Principal Notification No. S.O. 3597(E), dated the 30th November, 2016.

[Placed in Library. For (42) and (43), see No. L.T. 3012/18/25]

(44) S.O. 1111(E) ., dated the 10th March, 2025, notifying certain area from the boundary of the Bhoramdeo Wildlife Sanctuary in the State of Chhattisgarh as the Bhoramdeo Wildlife Sanctuary, Eco-sensitive Zone.

[Placed in Library. See No. L.T. 3005/18/25]

(45) S.O. 1122(E) ., dated the 11th March, 2025, amending the Principal Notification No. S.O. 2147(E), dated the 6th July, 2017.

[Placed in Library. See No. L.T. 3009/18/25]

(46) S.O. 1173(E) ., dated the 13th March, 2025, amending the Principal Notification No. S.O. 1815(E), dated the 6th June, 2017.

[Placed in Library. See No. L.T. 3008/18/25]

(47) S.O. 1174(E).., dated the 13th March, 2025,amending the Principal Notification No. S.O. 1485(E), dated the 22nd April, 2016.

[Placed in Library. See No. L.T. 3007/18/25]

(48) S.O. 1235(E).., dated the 18th March, 2025, amending the Principal Notification No. S.O. 2605(E), dated the 11th August, 2017.

[Placed in Library. See No. L.T. 3010/18/25]

(49) S.O. 1238(E).., dated the 18th March, 2025, amending the Principal Notification No. S.O. 1173(E), dated the 13th April, 2017.

[Placed in Library. See No. L.T. 3012/18/25]

(50) S.O. 1333(E).., dated the 20th March, 2025, amending the Principal Notification No. S.O. 2171(E), dated the 27th August, 2014.

[Placed in Library. See No. L.T. 3013/18/25]

(51) S.O. 1334(E).., dated the 20th March, 2025,amending the Principal Notification No. S.O. 2273(E), dated the 19th July, 2017.

[Placed in Library. See No. L.T. 3005/18/25]

(52) S.O. 1335(E).., dated the 20th March, 2025, amending the Principal Notification No. S.O. 1221(E), dated the 8th March, 2019.

[Placed in Library. See No. L.T. 3011/18/25]

(53) S.O. 1336(E).., dated the 20th March, 2025, amending the Principal Notification No. S.O. 840(E), dated the 16th March, 2017.

[Placed in Library. See No. L.T. 3014/18/25]

(54) S.O. 1337(E).., dated the 20th March, 2025, amending the Principal Notification No. S.O. 2277(E), dated the 1st July, 2016.

[Placed in Library. See No. L.T. 3012/18/25]

(55) S.O. 1357(E).., dated the 21st March, 2025, amending the Principal Notification No. S.O. 837(E), dated the 16th March, 2017.

[Placed in Library. See No. L.T. 3010/18/25]

(56) S.O. 1375(E).., dated the 25th March, 2025,amending the Principal Notification No. S.O. 185(E), dated the 18th January, 2017.

[Placed in Library. See No. L.T. 3006/18/25]

(57) S.O. 1377(E).., dated the 25th March, 2025,amending the Principal Notification No. S.O. 1857(E), dated the 8th June, 2017.

[Placed in Library. See No. L.T. 3014/18/25]

(58) S.O. 1380(E).., dated the 25th March, 2025, amending the Principal Notification No. S.O. 2172(E), dated the 27th August, 2014.

[Placed in Library. See No. L.T. 3013/18/25]

(59) S.O. 1457(E).., dated the 26th March, 2025,amending the Principal Notification No. S.O. 1868(E), dated the 9th June, 2017.

[Placed in Library. See No. L.T. 3005/18/25]

(60) S.O. 1476(E).., dated the 27th March, 2025, amending the Principal Notification No. S.O. 839(E), dated the 14th March, 2017.

[Placed in Library. See No. L.T. 3012/18/25]

(61) S.O. 1506(E).., dated the 28th March, 2025,amending the Principal Notification No. S.O. 421(E), dated the 9th February, 2015.

(62) S.O. 1507(E).., dated the 28th March, 2025,amending the Principal Notification No. S.O. 1653(E), dated the 5th May, 2016.

[Placed in Library. For (61) and (62), see No. L.T. 3006/18/25]

(63) S.O. 1515(E).., dated the 28th March, 2025, amending the Principal Notification No. S.O. 3028(E), dated the 13th September, 2017.

[Placed in Library. See No. L.T. 3010/18/25]

(64) S.O. 1559(E).., dated the 1st April, 2025,amending the Principal Notification No. S.O. 1865(E), dated the 7th June, 2017.

[Placed in Library. See No. L.T. 3006/18/25]

(65) S.O. 1567(E).., dated the 2nd April, 2025,amending the Principal Notification No. S.O. 1366(E), dated the 28th April, 2017.

[Placed in Library. See No. L.T. 3005/18/25]

(66) S.O. 1570(E).., dated the 2nd April, 2025,amending the Principal Notification No. S.O. 2413(E), dated the 4th September, 2015.

(67) S.O. 1575(E).., dated the 3rd April, 2025,amending the Principal Notification No. S.O. 2996(E), dated the 11th September, 2017.

[Placed in Library. For (66) and (67), see No. L.T. 3006/18/25]

(68) S.O. 1593(E).., dated the 3rd April, 2025, amending the Principal Notification No. S.O. 1565(E), dated the 15th May, 2017.

(69) S.O. 1594(E).., dated the 3rd April, 2025, amending the Principal Notification No. S.O. 1603(E), dated the 17th May, 2017.

[Placed in Library. For (68) and (69), see No. L.T. 3010/18/25]

(70) S.O. 1595(E).., dated the 3rd April, 2025, amending the Principal Notification No. S.O. 3310(E), dated the 26th October, 2016.

[Placed in Library. See No. L.T. 3011/18/25]

(71) S.O. 1611(E).., dated the 4th April, 2025,amending the Principal Notification No. S.O. 1365(E), dated the 28th April, 2017.

[Placed in Library. See No. L.T. 3006/18/25]

(72) S.O. 1612(E).., dated the 4th April, 2025,amending the Principal Notification No. S.O. 1942(E), dated the 20th June, 2017.

(73) S.O. 1640(E).., dated the 7th April, 2025,amending the Principal Notification No. S.O. 2149(E), dated the 6th July, 2017.

[Placed in Library. For (72) and (73), see No. L.T. 3007/18/25]

(74) S.O. 1674(E).., dated the 8th April, 2025, amending the Principal Notification No. S.O. 2669(E), dated the 17th August, 2017.

[Placed in Library. See No. L.T. 3010/18/25]

(75) S.O. 1721(E).., dated the 15th April, 2025,amending the Principal Notification No. S.O. 1174(E), dated the 13th April, 2017.

[Placed in Library. See No. L.T. 3005/18/25]

(76) S.O. 1722(E).., dated the 15th April, 2025,amending the Principal Notification No. S.O. 1176(E), dated the 13th April, 2017.

[Placed in Library. See No. L.T. 3008/18/25]

(77) S.O. 1794(E).., dated the 17th April, 2025, amending the Principal Notification No. S.O. 2942(E), dated the 6th September, 2017.

[Placed in Library. See No. L.T. 3011/18/25]

(78) S.O. 1795(E).., dated the 17th April, 2025,amending the Principal Notification No. S.O. 2404(E), dated the 26th July, 2017.

[Placed in Library. See No. L.T. 3008/18/25]

(79) S.O. 1797(E).., dated the 17th April, 2025,amending the Principal Notification No. S.O. 69(E), dated the 10th January, 2017.

[Placed in Library. See No. L.T. 3006/18/25]

(80) S.O. 1816(E).., dated the 22nd April, 2025, amending the Principal Notification No. S.O. 350(E), dated the 6th February, 2017.

(81) S.O. 1913(E).., dated the 28th April, 2025, amending the Principal Notification No. S.O. 4047(E), dated the 11th November, 2020.

[Placed in Library. For (80) and (81), see No. L.T. 3012/18/25]

(82) S.O. 1932(E).., dated the 29th April, 2025, amending the Principal Notification No. S.O. 1816(E), dated the 7th June, 2017.

[Placed in Library. See No. L.T. 3011/18/25]

(83) S.O. 1942(E).., dated the 30th April, 2025,amending the Principal Notification No. S.O. 2993(E), dated the 12th September, 2017.

[Placed in Library. See No. L.T. 3009/18/25]

(84) S.O. 1990(E).., dated the 2nd May, 2025, amending the Principal Notification No. S.O. 1701(E), dated the 26th May, 2017.

[Placed in Library. See No. L.T. 3008/18/25]

(85) S.O. 2028(E).., dated the 6th May, 2025, amending the Principal Notification No. S.O. 1566(E), dated the 8th May, 2017.

[Placed in Library. See No. L.T. 3014/18/25]

(86) S.O. 2124(E).., dated the 13th May, 2025,amending the Principal Notification No. S.O. 2735(E), dated the 22nd August, 2017.

[Placed in Library. See No. L.T. 3005/18/25]

(87) S.O. 2125(E).., dated the 13th May, 2025, amending the Principal Notification No. S.O. 102(E), dated the 1st February, 1989.

(88) S.O. 2136(E).., dated the 14th May, 2025, notify certain area from the

boundary of Halliday Island Wildlife Sanctuary, in South 24 Parganas District in the State of West Bengal as the Eco-sensitive Zone.

[Placed in Library. For (87) and (88), see No. L.T. 3007/18/25]

(89) S.O. 2356(E).., dated the 27th May, 2025, notifying certain area from the boundary of Tral Wildlife Sanctuary in the Union Territory of Jammu and Kashmir as Tral Wildlife Sanctuary Eco-sensitive Zone.

[Placed in Library. See No. L.T. 3008/18/25]

(90) S.O. 2485(E).., dated the 4th June, 2025, notifying certain area from the boundary of Kappathagudda Wildlife Sanctuary in the State of Karnataka as Kappathagudda Wildlife Sanctuary Eco-sensitive Zone.

[Placed in Library. See No. L.T. 3009/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 3013(E).., dated the 4th July, 2025, amending the Principal Notification No. S.O. 20(E), dated the 6th January, 2011, issued under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. L.T. 3014/18/25]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under sub-section (3) of Section 62 of the Biological Diversity Act, 2002: -

- (1) No. NBA/Tech/EC/9/14/32/., dated the 30th April, 2025, publishing the Biological Diversity (Access to Biological Resources and Knowledge Associated thereto and Fair and Equitable Sharing of Benefits) Regulations, 2025.
- (2) G.S.R. 295(E).., dated the 7th May, 2025 publishing the Biological Diversity (Amendment) Rules, 2025.

[Placed in Library. For (1) and (2), see No. L.T. 3099/18/25]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under Section 26 of the Environment (Protection) Act, 1986: -

- (1) S.O. 98(E).., dated the 6th January, 2025, publishing the Environment Protection (End-of-Life Vehicles) Rules, 2025, along with delay statement.

- (2) S.O. 958(E) ., dated the 24th February, 2025, publishing the Battery Waste Management Amendment Rules, 2025, along with delay statement.
- (3) G.S.R. 219(E) ., dated the 4th April, 2025, publishing the Environment (Construction and Demolition) Waste Management Rules, 2025.
- (4) G.S.R. 438(E) ., dated the 1st July, 2025, publishing the Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2025.

[Placed in Library. For (1) and (4), see No. L.T. 3015/18/25]

- (v) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 5210(E) ., dated the 3rd December, 2024, amending the Principal Notification No. S.O. 3984(E), dated the 24th August, 2022, issued under sub-section (1), clauses (v) and (vii) of sub-section (2) of Section 3; sub-section (1), clauses (c) and (d) of sub-section (2) of Section 6; Section 8; and clause (b) of sub-section (2) of Section 25 of the Environment (Protection) Act, 1986, along with delay statement.

[Placed in Library. See No. L.T. 3015/18/25]

II. A copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Report and Accounts of the Central Zoo Authority (CZA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5014/18/25]

- (ii) (a) Annual Report and Accounts of the Wildlife Institute of India (WII), Dehradun, Uttarakhand, for the year 2021-22, together with the Auditor's Report on the Account
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5015/18/25]

- (iii) (a) Annual Report and Accounts of the Wildlife Institute of India (WII), Dehradun, Uttarakhand, for the year 2022-23, together with the Auditor's Report on the Account
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3098/18/25]

Report and Accounts (2022-23 and 2023-24) of NSDF, New Delhi; NDTL, New Delhi and related Papers

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRIMATI RAKSHA NIKHIL KHADSE): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Report and Accounts of the National Sports Development Fund (NSDF), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Fund.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2850/18/25]

- (ii) (a) Annual Report and Accounts of the National Dope Testing Laboratory (NDTL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Laboratory.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2851/18/25]

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON FINANCE

डा. दिनेश शर्मा (उत्तर प्रदेश): महोदय, मैं विभाग-संबंधित वित्त संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Fourteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its First Report on ‘Demands for Grants (2024-25)’ of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, Public Enterprises and Investment and Public Asset Management);
- (ii) Fifteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Second Report on ‘Demands for Grants (2024-25)’ of the Ministry of Finance (Department of Revenue);
- (iii) Sixteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Third Report on ‘Demands for Grants (2024-25)’ of the Ministry of Corporate Affairs;
- (iv) Seventeenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Fourth Report on ‘Demands for Grants (2024-25)’ of the Ministry of Planning; and
- (v) Eighteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Fifth Report on ‘Demands for Grants (2024-25)’ of the Ministry of Statistics and Programme Implementation.

STATEMENTS OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

डा. कविता पाटीदार (मध्य प्रदेश): महोदय, मैं अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के निम्नलिखित अंतिम की गई कार्रवाई संबंधी विवरणों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ:-

- (i) Statement showing Final Action Taken by the Government on the Observations/Recommendations contained in Chapter I of the Third Report (Eighteenth Lok Sabha) of the Committee (2024-25) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Thirtieth Report (Seventeenth Lok Sabha) on ‘Measures undertaken to secure representation of OBCs in employment and for their

welfare in various Departments/ Organisations/ Institutions under Department of Personnel and Training (DoPT)' pertaining to the Ministry of Personnel, Public Grievances and Pensions; and

- (ii) Statement showing Final Action Taken by the Government on the Observations/Recommendations contained in Chapter I of the Fifth Report (Eighteenth Lok Sabha) of the Committee (2024-25) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Thirty-second Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Central Industrial Security Force (CISF)' pertaining to the Ministry of Home Affairs.

MOTION FOR ELECTION TO THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES (OBCs)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I move the following Motion:—

“That this House resolves that the Rajya Sabha do join the Committee of the both the Houses on Welfare of Other Backward Classes (OBCs) for the term of one year beginning from the date of the first sitting of the Committee, and proceed to elect, in such manner as directed by the Chairman, ten Members from amongst the Members of the House to serve on the said Committee.”

The question was put and the motion was adopted.

STATEMENTS BY MINISTERS

Status of implementation of Recommendations/Observations contained in the One Hundred and Forty Fifth Report of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I lay the statement regarding Status of implementation of Recommendations/Observations contained in the 145th Report of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2025-26) of the Department of Personnel and Training.

[Placed in Library. See No. L.T. 2910/18/25]

Status of implementation of Recommendations/Observations contained in the Second and Fifth Reports of the Department-related Parliamentary Standing Committee on Communications and Information Technology

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): Sir, I lay the following statements regarding:—

- (a) Status of implementation of the Recommendations/Observations contained in the 2nd Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology on Demands for Grants (2024-25) of the Department of Posts.

[Placed in Library. See No. L.T. 2911/18/25]

- (b) Status of implementation of the Recommendations/Observations contained in the 5th Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology on Demands for Grants (2024-25) of the Department of Telecommunications.

[Placed in Library. See No. L.T. 2912/18/25]

Status of implementation of Recommendations/Observations contained in the Sixteenth Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE): Sir, I lay the statement regarding

Status of implementation of Recommendations/Observations contained in the 16th Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on Social Security and Welfare Measures for Inter-State Migrant Workers pertaining to the Ministry of Labour and Employment.

[Placed in Library. See No. L.T. 2795/18/25]

OBSERVATIONS BY THE CHAIR

श्री उपसभापति: ऑनरेबल मेम्बर्स, आप सबसे अनुरोध है, in this Session, we had an opportunity to raise 120 Starred Questions, 120 Zero Hour submissions and 120 Special Mentions. Whereas, only 11 Starred Questions, 3 Zero Hours and 17 Special Mentions could be taken up. Total time lost was 30 hours and 6 minutes.

This time belongs to Members and not the Government's Business time. Again, I would like to repeat that this time was Members' time and not Government's Business time.

The mandate given by the people has not been fulfilled. It is high time for us to introspect in the context of Resolution unanimously...(Interruptions)... Please just listen.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, it is important. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Shri Tiruchi Siva, just listen to me for one minute. ...(Interruptions)... एक बार चेयर को बोलने का मौका दें।

The mandate given by the people has not been fulfilled. It is high time for us to introspect in the context of Resolution unanimously adopted by the Rajya Sabha on 1st September, 1997, on the occasion of the Golden Jubilee of Independence which, inter alia, stated and I quote:

"That the prestige of Parliament be preserved and enhanced, also by conscious and dignified conformity to the entire regime of Rules of Procedure and Conduct of Business of the Houses and directions of the Presiding Officers relating to orderly conduct of Business more especially by maintaining the inviolability of the Question Hour, refraining from transgressing into the official areas of the House, or from any shouting of slogans."

यह हमारा संकल्प था कि हम खुद आत्मनिरीक्षण करें कि संसद में अपने लिए गए संकल्प के बारे में किस तरह का आचरण कर रहे हैं। ...(Interruptions)...

REGARDING NOTICES RECEIVED UNDER RULE 267

MR. DEPUTY CHAIRMAN: Hon. Members, 28 notices have been received under Rule 267. ...(Interruptions)...Please, no comments. ...(Interruptions)...किसी भी तरफ से बैठकर कर्मेंट न करें। आप सबसे, दोनों पक्षों से ...**(व्यवधान)**... संजय जी, चेयर उस तरफ के सदस्यों से और आपसे भी निवेदन कर रही है। आप फिर से खड़े हो गए हैं। आपको अनुमति नहीं है। वे बैठकर बोल रहे हैं, मैं उन्हें ही कह रहा हूं और आप भी वही कर रहे हैं। The notices of Shri Niranjan Bishi, Shri Debashish Samantaray, Shrimati Sulata Deo, Dr. Sasmit Patra, Shri Manas Ranjan Mangaraj, Shri Subhasish Khuntia and Shri Muzibulla Khan have demanded discussion over the issue of increasing heinous crimes against women and girl children in Odisha. The notices of Shri Neeraj Dangi, Shri Akhilesh Prasad Singh, Shri Rajeev Shukla, Shri Sanjay Singh, Shri Saket Gokhale, Shri Abdul Wahab, Shrimati Renuka Chowdhury, Ms. Sushmita Dev and Shrimati Jebi Mather Hisham have demanded discussion over the concerns arising out of Special Intensive Revision of electoral rolls undertaken by the Election Commission in Bihar. The notices of Shrimati Mausam B Noor, Shri Ritabrata Banerjee, Shri Tiruchi Siva and Shrimati Sagarika Ghose have demanded discussion over discrimination against Bengali migrant workers in other States.

The notices of Shri Jose K. Mani, Shri Haris Beeran and Dr. John Brittas have demanded discussion over the alleged unjust arrest of two nuns in Durg, Chhattisgarh, on 25th July, 2025. The notices of Shri Sandosh Kumar P, Shri P.P. Suneer and Dr. V. Sivadasan have demanded discussion over the serious impact of the 25 per cent tariffs and the extra penalty imposed by the US President Trump on Indian Goods. Please. ...(Interruptions)... The notice of Shri Samik Bhattacharya demands discussion over the direct threat to constitutional authority of the Election Commission and electoral integrity in West Bengal. The notice of Shri Ramji Lal Suman demands discussion over the unprecedented and unexpected resignation of the hon. Chairman, Rajya Sabha.

Since these notices do not conform to the detailed directives imparted by the Chair on 08.12.2022 and 19.12.2022, the same are declined. Now, Matters Raised with Permission. ...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, kindly, I would like to say something. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Yes, Tiruchiji.

SHRI TIRUCHI SIVA: Sir, my notice was on SIR and we have been insisting for it. Kindly give me one minute. You read out an observation that so many hours have been wasted during Question Hour and Zero Hour for which we are also concerned. We are very much interested in having the discussion. But the responsibility for smooth functioning does not lie only with the Opposition parties but it is also with the Treasury Benches. ...(Interruptions)... What we are insisting is that the Special Intensive Revision...

MR. DEPUTY CHAIRMAN: No; it is before the court. The court is adjudicating. ...(Interruptions)... The court is adjudicating. ...(Interruptions)...

SHRI TIRUCHI SIVA: Sir, please. ...(Interruptions)... Sir, it will affect all the States. We are concerned and we are asking for discussion. Give us time. We are prepared to cooperate. ...(Interruptions)... But, they are not giving time. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I suggest that both the parties talk to each other. ...(Interruptions)...

SHRI TIRUCHI SIVA: Sir, you fix the time. ...(Interruptions)... It is because you are the custodian of the House. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I will suggest. ...(Interruptions)... Tiruchiji, I will suggest... ...(Interruptions)...

SHRI TIRUCHI SIVA: Sir, the Government has to give time. ...(Interruptions)... We shall sit together. ...(Interruptions)... We will discuss and we will cooperate for smooth functioning of the House. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: It will be my earnest request that both sides sit together and decide. ...(Interruptions)...

SHRI TIRUCHI SIVA: That is it. ...(Interruptions)...

श्री उपसभापति : आप दोनों पक्ष बैठें और डिसाइड करें। ..(व्यवधान)...

SHRI TIRUCHI SIVA: We are demanding only the time and day. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: That is over. ... (Interruptions) ... Please, it is over. ... (Interruptions) ... Yes, Pramodji. ... (Interruptions) ...

श्री प्रमोद तिवारी (राजस्थान): उपसभापति जी, मैं आपसे बहुत विनम्रता से अनुरोध करना चाहता हूं कि रूल 267 के अंतर्गत लगभग सारे विपक्षी दलों ने जो नोटिस दिए हैं, उनमें एक बात बहुत महत्वपूर्ण है, जिस पर शायद आपकी नज़र नहीं गई है, वरना आप तुरंत स्वीकार कर लेते, क्योंकि आप इंटेलिजेंट हैं। ..(व्यवधान)...

MR. DEPUTY CHAIRMAN: It is not going on record. ... (Interruptions) ... We are not discussing it. ... (Interruptions) ...

श्री प्रमोद तिवारी: उपसभापति जी, मैं तो आपकी तारीफ कर रहा हूं। ..(व्यवधान)...

श्री उपसभापति: आप मेरी तारीफ मत कीजिए। फैक्चुअल स्थिति यह है कि उस पर बहस नहीं हो सकती है। यह the then hon. Chairman की रूलिंग है, इस पर कोई बहस नहीं हो सकती। ..(व्यवधान) ... इसको छोड़ दीजिए। ..(व्यवधान)...

श्री प्रमोद तिवारी: उपसभापति जी, आप मेरी बात तो सुनिए। ..(व्यवधान) ... मैं नई बात कह रहा हूं - new thing. ..(व्यवधान)...

श्री उपसभापति: आपको अवसर दिया है, सुन लिया है। ..(व्यवधान)...

श्री प्रमोद तिवारी: उपसभापति जी, मैं वही कह रहा हूं। ..(व्यवधान) ... मेरा यह कहना है कि यह क्या है? सर, जो नई बात है, वह यह है कि यह कौंसिल ऑफ स्टेट्स है और कौंसिल ऑफ स्टेट्स में हम जैसे इलेक्ट होते हैं, उसमें यदि नोमिनेटिड सदस्यों को छोड़ दें, तो हमें एमएलएज इलेक्ट करते हैं। सर, बिहार हो, बंगाल हो या दूसरे राज्य हों, ..(व्यवधान) ... यहाँ विधायकों का चुनाव होने जा रहा है।

MR. DEPUTY CHAIRMAN: Thank you, Pramodji. ... (Interruptions) ... No; it is not going on record. ... (Interruptions) ... We have not accepted it. Thank you. ... (Interruptions) ... It is not going on record now. ... (Interruptions) ... समिति पात्रा जी, आप बोलिए।

DR. SASMIT PATRA (Odisha): Sir, heinous crimes against women and girl children are happening repeatedly and increasingly in Odisha. ...*(Interruptions)*... We have requested for.... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No; I will not allow State issue. ...*(Interruptions)*... No; I will not allow it. Now, Dr. John Brittas.

DR. JOHN BRITTAS (Kerala): Sir, I fully agree with you that an issue which is with the Supreme Court need not be discussed. But I request you that let us discuss about maintaining the sanctity of elections in this country. Let us decide that.

MR. DEPUTY CHAIRMAN: You know that the Election Commission is a constitutional body. उस पर discuss करने के लिए there are provisions. ...*(Interruptions)*... Please, let us now take up.... ...*(Interruptions)*... I would request.... ...*(Interruptions)*... Zero Hour. ...*(Interruptions)*... Shri. P. Wilson. ...*(Interruptions)*... You speak. That will go on record. ...*(Interruptions)*...

MATTERS RAISED WITH PERMISSION

Demand to address the injustice faced by OBCs due to stagnant Creamy Layer criteria and denial of reservation rights

SHRI P. WILSON (Tamil Nadu): Sir, it has been eight long years. ...*(Interruptions)*... Eight Union Budgets have come and gone. ...*(Interruptions)*... The cost of living has skyrocketed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. P. Wilson, you raise the issue. That will go on record. ...*(Interruptions)*... I will request. ...*(Interruptions)*... You are not allowing the Zero Hour. ...*(Interruptions)*... आप मेम्बर्स को बोलने नहीं देना चाहते हैं। रणदीप जी, आप बहुत सीनियर मेम्बर हैं।

SHRI P. WILSON: Inflation has eroded the value of money and economic conditions have changed dramatically. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Dolaji, please allow your colleague to speak.

SHRI P. WILSON: The income ceiling for determining the OBC creamy layer...
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. Sushmitaji, please allow. ...*(Interruptions)*... Please allow your fellow Members. ...*(Interruptions)*...

SHRI P. WILSON: Sir, let the House be in order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have already requested. ...*(Interruptions)*... You also please request your colleagues. ...*(Interruptions)*... Tiruchiji, your Member is speaking. Give protection to him. ...*(Interruptions)*... Please, I request you all. ...*(Interruptions)*... So you are not interested! ...*(Interruptions)*...

SHRI P. WILSON: Sir, I am interested but the House has to be set in order. ...*(Interruptions)*... Mr. Deputy Chairman, Sir, the House has to be set in order.

MR. DEPUTY CHAIRMAN: I have already requested you all. ...*(Interruptions)*... जब आप सब बैठेंगे, तभी हाउस ऑर्डर में होगा। ...*(व्यवधान)*...

SHRI P. WILSON: Sir, let the House be set in order because they are asking for...
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... You are not interested in running the House. ...*(Interruptions)*... मेम्बर्स के लिए जो आवर है, आप उस पर डिस्कस नहीं करना चाहते हैं। ...*(Interruptions)*...

SHRI P. WILSON: Sir, one minute. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Either you speak on the subject; otherwise, it is not going on record. ...*(Interruptions)*... The House is adjourned to meet at 12.00 noon today.

The House then adjourned at fifteen minutes past eleven of the clock.

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*The House reassembled at twelve of the clock,
THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI) in the Chair.*

ORAL ANSWER TO QUESTION

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Question No. 121. Shri Sanjay Seth. ...(*Interruptions*)... एक मिनट प्लीज़ ... (व्यवधान)... माननीय सभा के नेता कुछ कहना चाहते हैं। कृपया सुन लीजिए। एक मिनट सुन लीजिए। ... (व्यवधान)... एक बार सुन लीजिए। ... (व्यवधान)...

THE LEADER OF THE HOUSE (SHRI JAGAT PRAKASH NADDA): Respected Sir, yesterday after a long discussion on Operation Sindoor, some of the Opposition parties staged a walkout when the hon. Home Minister commenced his reply. ...(*Interruptions*)... In this regard, through you, I draw the attention of the hon. Members to the proceedings of both the Houses in the aftermath of the terrorist attacks in Mumbai in December, 2008. ...(*Interruptions*)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): केवल सभा के नेता की बात ही अंकित होगी। ... (व्यवधान)...

SHRI JAGAT PRAKASH NADDA: It is a matter of record that discussions took place in both the Houses on the statement made on behalf of the Ministry of Home Affairs. ...(*Interruptions*)... In the Lok Sabha, the then Home Minister, Shri P. Chidambaram, and the then Prime Minister, Dr. Manmohan Singh replied to the debate. ...(*Interruptions*)... And, in the Rajya Sabha, instead of the Prime Minister, Dr. Manmohan Singh, the then Minister of Home Affairs, Shri P. Chidambaram, replied to the discussion. ...(*Interruptions*)... Sir, it is a matter of record that the Chair had made it clear during the BAC meeting and in the House that it is the prerogative of the Government to decide which Minister should speak and reply to the discussion in the House. ...(*Interruptions*)... The Opposition parties had demanded for discussion to elicit information from the Government on Operation Sindoor. ...(*Interruptions*)... However, when the opportunity came, the Opposition parties in Rajya Sabha chose to walk out without listening to the reply by the hon. Home Minister. ...(*Interruptions*)... Therefore, the demand of the Opposition parties yesterday was clearly misplaced and it displays a double standard. Given the precedent, I quoted just now about the discussions in both the Houses on the Mumbai terror attack.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Q. No. 121. ...(*Interruptions*)... Shri Sanjay Seth. ...(*Interruptions*)... First supplementary.

Expansion of hotel industry

***121 SHRI SANJAY SETH:** Will the Minister of TOURISM be pleased to state:

- (a) the manner in which the ongoing surge in hotel infrastructure is being leveraged to generate employment for local communities, especially in tier-2 and tier-3 towns;
- (b) the steps taken to ensure that the hotel expansion complements regional cultural and ecological sustainability;
- (c) the manner in which training and skilling programmes are being integrated to prepare youth for tourism sector jobs arising from these developments;
- (d) the measures taken to ensure fair wages and labour standards in the booming hospitality sector; and
- (e) whether the increased hotel capacity has led to greater affordability and access for middle-class domestic tourists, if so, the details thereof?

THE MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) to (e) Hospitality sector in India is undergoing expansion in hotel infrastructure, including tier-2 and tier-3 towns. This growth is driven by rising domestic tourism, improved connectivity, economic development and increased investor confidence. It presents a timely opportunity to generate local employment and stimulate inclusive growth across the hospitality value chain. The hospitality sector also supports significant ancillary employment in food supply, transportation, housekeeping, security and local crafts, etc.

The Ministry of Tourism, under its “Capacity Building of Service Providers (CBSP)” scheme has stepped up its’ effort to create employable workforce in the tourism and hospitality sector by imparting training in the diverse streams such as Hunar Se Rozgar Tak (Skilling), Skill Testing & Certification (Re-skilling) and Entrepreneurship Programme (Up-skilling). These trainings are conducted through central Institute of Hotel Management, State Institute of Hotel Management, Food craft Institutes, State Government and their Tourism Boards and other empanelled agencies.

The expansion in hotel infrastructure creates employment including those for local communities on various departments of the hotel such as housekeeping, food and beverages, kitchen, front office and other support staff. As per Tourism Satellite Account (TSA), an accounting methodology used by the United Nations to quantify the goods and services related to tourism, Travel and Tourism in India has created 84.63 million (direct + indirect) jobs in 2023-24. The contribution of the tourism sector to GDP and employment at the National level in recent years is as follows:

	2021-22	2022-23*	2023-24(P)
Share of Tourism in GDP (%)	1.75	5.09	5.22
Share of Tourism in Employment (%)	12.66	12.57	13.34

*: Revised Estimates

P: Provisional

Source: Provisional estimates based on National Account Statistics (NAS) 2025 and Periodic Labour Force Survey (PLFS)

The Ministry ensures that tourism infrastructure aligns with sustainability through the following measures:

- i. Through the voluntary scheme of hotel classification, it is mandated for hotels to implement eco friendly standards such as sewage treatment, rainwater harvesting, waste management and use of energy efficient techniques. Ministry has also formulated National Strategy for eco tourism which encourages tourism industry to integrate local architecture styles, preservation of heritage, use of eco friendly material particularly for heritage hotels and rural homestay.
- ii. Under the National Strategy for Eco Tourism, operators are encouraged to integrate local architectural styles and eco-friendly materials, particularly for heritage hotels and rural homestays.
- iii. In order to motivate this sector, Ministry of Tourism give Rural Tourism awards for Best Tourism Village and Best Homestay, to promote high environmental and cultural benchmarks across rural clusters.
- iv. The Ministry of Tourism is also working with the Department of Drinking Water & Sanitation for their initiative Swachhata Green Leaf Rating System (SGLR) to encourage environmental sustainability standard in hospitality sector.

Skill development and professional trainings are integral to Government's employment-focused strategy and these are conducted through following ways:-

- i. The Ministry of Tourism under its CBSP Scheme trains youth in basic hospitality, culinary skills, hygiene and customer handling such as Food production, Food & Beverages service, Housekeeping, Front Office Operations, etc.
- ii. The Ministry of Tourism is working in close coordination with the Ministry of Skill Development and Entrepreneurship (MSDE) to integrate hospitality related trades under national frameworks such as Pradhan Mantri Kaushal Vikas Yojana (PMKVY).
- iii. Through IHMs, structured diploma and degree programmes are offered which results in more than 85% of placements in the Industry. Further the IITFC programme is also offering on-line self paced certification in basic, heritage and advanced modules. Under this programme over 50% fee concession is extended to women and SC/ST participants. Domicile of residents of Aspirational Districts identified by NITI AAYOG from time to time are extended with full fee concession for the programme.
- iv. Adventure skilling is imparted through NIWS (National Institute of Water Sports, Goa), under IITM, which offers certified training in rafting, kayaking, scuba, and other water-based activities.

To ensure fair wages and labour standards in industry including hospitality sector, adequate regulatory framework is in place like Minimum Wages Act 1948, Code of Wages 2019, Occupation Safety Health and Working Condition Code 2020 etc. These regulatory provisions are enforced by Government and complied through regular inspections and public awareness campaigns. The Ministry of Labour and Employment, Government of India has issued detailed regulations ensuring compliance of Minimum Wages Act of the persons engaged in hospitality industry. At the same time, Ministry of Tourism ensure compliance of the same by the following measures:

- i. Requiring hotels seeking classification to comply with minimum operational and safety standards that indirectly enforce fair working conditions.
- ii. Embedding workplace ethics, hygiene and employee rights within CBSP training curricula.

The expansion in accommodation supply, especially in the budget and mid-range segments and home stay units has improved affordability for domestic tourists. The Ministry of Tourism's initiative of Swadesh Darshan, Pilgrimage Rejuvenation and

Spiritual, Heritage Augmentation Drive (PRASHAD) etc. has enabled development in lesser known but high potential destinations reducing travel and accommodation costs. The Incredible India app and Dekho Apna Desh campaign assist travelers in discovering affordable verified stay options.

श्री संजय सेठ: महोदय, यू.पी. में रीजनल टूरिज्म में बहुत बढ़ोतरी हो रही है। इस वजह से अयोध्या, वाराणसी, मथुरा और चित्रकूट में होटलों की कमी महसूस हो रही है। ... (व्यवधान) ... महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूं कि इन क्षेत्रों में होटल इंडस्ट्री को बढ़ावा देने के लिए सरकार क्या-क्या सहूलियतें देने पर विचार कर रही है? ... (व्यवधान) ...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The House stands adjourned to meet at 2.00 p.m.

The House then adjourned at four minutes past twelve of the clock.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House reassembled at two of the clock,
THE VICE-CHAIRMAN (DR. SASMIT PATRA) in the Chair

MOTION FOR EXTENSION OF TIME FOR PRESENTATION OF THE REPORT OF THE COMMITTEE OF PRIVILEGES

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, as per the Supplementary List of Business, Shri Deepak Prakash to move a motion for extension of time for presentation of the Report of the Committee of Privileges. ... (Interruptions) ... Shri Deepak Prakash. ... (Interruptions) ...

SHRI DEEPAK PRAKASH (JHARKHAND): Mr. Vice-Chairman, Sir, I rise to move the following Motion:

“That the time appointed for presentation of the Report of the Committee of Privileges to the House on an alleged question of privilege against Shri Derek O’Brien,

Member, referred to the Committee on a motion adopted by the House on 14th December, 2023, be further extended upto 31st January, 2026".

The question was put and the motion was adopted.

...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Leader of the Opposition.
....*(Interruptions)*...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, इस point पर तो हम सब एक ही हैं, इसके बारे में कोई दो राय नहीं है। लेकिन मैं आपसे ...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The hon. LoP is speaking.
...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: मैं एक point आपके ध्यान में लाना चाहता हूँ। सुबह नड्डा साहब ने एक point उठाया था कि UPA Government में भी ऐसा हुआ था कि प्राइम मिनिस्टर ने ...*(व्यवधान)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will have to move on, please.

श्री मल्लिकार्जुन खरगे: नड्डा साहब ने यह कहा था कि मुम्बई में भी जब ऐसी घटना हुई थी, तो उस वक्त प्राइम मिनिस्टर ने जवाब नहीं दिया था, होम मिनिस्टर ने जवाब दिया था। मैं मानता हूँ, लेकिन यहाँ सवाल यह है कि ...*(व्यवधान)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please sit down. Hon. LoP, please carry on.

श्री मल्लिकार्जुन खरगे: सर, यहाँ सवाल यह है कि कौन बात कर रहे हैं, हमने इस पर सवाल नहीं उठाया था, हमने यह सवाल उठाया था कि यह कहा गया कि मैं अकेला ही आपको निपट लूँगा। ...*(व्यवधान)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): All right. Shri Jairam Ramesh.

श्री मल्लिकार्जुन खरगे: इस मुद्दे पर आपने जो हम सबका insult किया, उसके खिलाफ हमने यह बात रखी।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Your point has been noted.

श्री मल्लिकार्जुन खरगे : हमने यह कहा कि प्राइम मिनिस्टर यहाँ हैं।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have noted your point.

श्री मल्लिकार्जुन खरगे: इसीलिए आप उनको बुलाइए और हम चर्चा करेंगे। यह बात हमने कही। ये हमेशा निपटाने की बात करते हैं। ...*(व्यवधान)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. I have given you time. Now, the hon. Minister.

श्री मल्लिकार्जुन खरगे: सर, एक मिनट। ...*(व्यवधान)*... वे यह भी कहते हैं कि मैं अकेला ही सब पर भारी हूँ। ...*(व्यवधान)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, hon. Minister. I have given you time.

श्री मल्लिकार्जुन खरगे: यह क्या है? ...*(व्यवधान)*... तुम भारी हो, तो तुमसे डबल भारी हम हैं। ...*(व्यवधान)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, the hon. Minister.

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजु): वाइस-चेयरमैन सर, माननीय लीडर ऑफ दि अपोजिशन, मल्लिकार्जुन खरगे जी ने जो कहा, वह सबके लिए, हाउस के लिए भी एक रिकॉर्ड की बात है, इसलिए मुझे इसका clarification जरूर देना होगा। लीडर ऑफ द हाउस, नड्डा जी ने आज जो कहा, वह इसलिए कहा, क्योंकि आप लोग कल नारा में भी यही कह रहे थे कि प्रधान मंत्री जी सदन में क्यों नहीं आए और ऑपरेशन सिंदूर के ऊपर चर्चा का जवाब क्यों नहीं दिया। आपका यही नारा था। ...*(व्यवधान)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One minute.*(Interruptions)*... Please continue.*(Interruptions)*... We heard the LoP. ..*(Interruptions)*.. Let him speak. ..*(Interruptions)*..

श्री किरेन रिजिजु: ये तृणमूल कांग्रेस ...*(व्यवधान)*... जो behave कर रहे हैं, यह बिल्कुल ठीक नहीं है। ...*(व्यवधान)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Minister. ...(*Interruptions*)...

श्री किरेन रिजिजु: देरेक ओब्राईन जी जो behave करते हैं, वह तो बिल्कुल ठीक नहीं है। ...(**व्यवधान**)... यहाँ लीडर ऑफ दि अपोजिशन ने जब कुछ बात उठाई, तो उसका जवाब तो देना पड़ेगा।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you.

श्री किरेन रिजिजु: सर, कहने का मतलब यह था कि 2008 में मुम्बई में जो अटैक हुआ था, जिसे टेररिस्ट लोगों ने किया था, उस पर भी बहुत गम्भीरता से दोनों सदनों में चर्चा हुई थी। ...(**व्यवधान**)... ऑपरेशन सिंदूर के बारे में भी, जैसा अपोजिशन ने मांग की और सरकार ने माना तथा हम लोगों ने उस पर चर्चा की। ...(**व्यवधान**)... सवाल यह है ...(**व्यवधान**)... सवाल यह है कि उन्होंने कल प्रधान मंत्री जी को जवाब देने के लिए कहा। ...(**व्यवधान**)... परसों ही लोक सभा में 1 घंटा, 42 मिनट तक प्रधान मंत्री जी ने खुल कर देश के सामने पूरी बात सदन के माध्यम से रखी। ...(**व्यवधान**)... अब अगले ही दिन यहाँ जवाब था और उससे सम्बन्धित जो पूरी चर्चा हुई, गृह मंत्री जी उसका जवाब देने के लिए सक्षम हैं। ...(**व्यवधान**)... जब गृह मंत्री जी ने उसका जवाब दिया, तो उन्होंने उसका objection किया। ...(**व्यवधान**)... इसीलिए Leader of the House ने clarification किया कि 2008 में भी प्रधान मंत्री डा. मनमोहन सिंह जी ने जवाब नहीं दिया था, उस समय भी गृह मंत्री जी ने ही जवाब दिया था। ...(**व्यवधान**)... वैसे भी यह सामूहिक जिम्मेदारी होती है। ...(**व्यवधान**)... कैबिनेट में प्रधान मंत्री और उनके जितने भी कैबिनेट सदस्य हैं, उनमें से कौन जवाब देगा, यह अपोजिशन पार्टी तय नहीं कर सकती है, यह सरकार ही तय करती है। यह record clear होना चाहिए। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The House stands adjourned to meet at 4.30 p.m. today.

The House then adjourned at six minutes past two of the clock.

The House met at thirty minutes past four of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

SUO-MOTU STATEMENT BY MINISTER

MR. DEPUTY CHAIRMAN: Hon. Members, *suo motu* statement by Minister ...(*Interruptions*)... Hon. Members, *suo motu* statement by Minister, Shri Piyush

Goyal. ...(*Interruptions*)... Please. Nothing is going on record. ...(*Interruptions*)... Important विषय है। ...(**व्यवधान**)... प्लीज़, प्लीज़ ...(**व्यवधान**)... माननीय जयराम जी, देश के लिए बहुत महत्वपूर्ण विषय है। ...(**व्यवधान**)... यह स्टेटमेंट बहुत महत्वपूर्ण है, कृपया सुन लीजिए। ...(**व्यवधान**)...

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): Hon. Deputy Chairman, Sir, I would like to apprise the House about the statement by the President of the United States of America (US) on 30th July, 2025 regarding applicable tariff on bilateral trade from 1st August, 2025. ...(*Interruptions*)...

On 2nd April, 2025, the U.S. President had issued an Executive Order on reciprocal tariffs imposing additional duties ranging from 10 per cent to 50 per cent on imports from its trading partners. ...(*Interruptions*)... A baseline duty of 10 per cent has been effective from 5th April, 2025. The additional duty on India was announced at 26 per cent including baseline tariff of 10 per cent. Originally, the full country-specific additional duty was to be effective from 9th April, 2025, but was postponed initially for 90 days on 10th April, 2025 and further extended up to 1st August, 2025. ...(*Interruptions*)...

Hon. Deputy Chairman, Sir, India and the U.S. entered into negotiations for a fair, balanced and mutually beneficial bilateral trade agreement (BTA) in March, 2025 with a target to complete the first tranche of the agreement by fall of 2025. ...(*Interruptions*)... The two sides finalized the detailed Terms of Reference (ToR) to enter into negotiations of the BTA on 29th March, 2025 during the first physical round of discussions held at New Delhi. Thereafter, four physical rounds of negotiations have taken place between both sides, in New Delhi and Washington D.C., to work towards finalization of the BTA in accordance with the agreed Terms of Reference. In addition, there have been many virtual meetings between the two sides. ...(*Interruptions*)...

Mr. Deputy Chairman, Sir, the implications of the recent developments are being examined by the Government. The Ministry of Commerce and Industry is engaged with all stakeholders including exporters and industry for taking feedback of their assessment of the situation. The Government attaches the utmost importance to protecting and promoting the welfare of our farmers, workers, entrepreneurs, exporters, MSMEs and all sections of industry. We will take all necessary steps to secure and advance our national interest. ...(*Interruptions*)...

Mr. Deputy Chairman, Sir, in just over a decade, India has rapidly transformed from being one of the Fragile 5 to the fastest growing major economy in the world. We have risen from the 11th largest economy to one of the top five economies, driven

by our reforms, hard work of our farmers, MSMEs and entrepreneurs. ...(*Interruptions*)... It is also widely expected that we will become the third largest economy in a few years. Today, international institutions and economists see India as the bright spot in the global economy. ...(*Interruptions*)... India is contributing to almost 16 per cent of global growth. ...(*Interruptions*)...

Mr. Deputy Chairman, Sir, in the last decade, the Government has taken transformative measures to promote India as the manufacturing hub of the world, driven by the 'Make in India initiative'. ...(*Interruptions*)... India's young, skilled and talented workforce is driving innovation and competitiveness of Indian industry. Our exports have steadily increased during the last 11 years. ...(*Interruptions*)... In an increasingly protectionist world, India has done mutually beneficial trade agreements with UAE, UK, Australia and EFTA countries. ...(*Interruptions*)... We are also committed to similar trade agreements with other countries. We are consistently working for the welfare of the farmers and Indian agriculture to promote prosperity and ensure food security. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Dola ji, I warn you. ...(*Interruptions*)... Please don't disturb. ...(*Interruptions*)...

SHRI PIYUSH GOYAL: The Government is confident that we will continue our fast-paced journey of inclusive growth and sustainable development towards the goal of Viksit Bharat 2047. ...(*Interruptions*)... डिप्टी चेयरमैन सर, आत्मनिर्भरता की ओर भारत आत्मविश्वास के साथ बढ़ रहा है। बहुत-बहुत धन्यवाद। ...(**व्यवधान**)...

श्री उपसभापति : मंत्री जी, क्या आप हिन्दी में भी पढ़ना चाहते हैं? ...(**व्यवधान**)...

श्री पीयूष गोयल: सर, मैं हिन्दी में भी पढ़ना चाहता हूँ। ...(**व्यवधान**)... सर, मैं सदन को 30 जुलाई, 2025 को अमेरिकी राष्ट्रपति द्वारा 1 अगस्त, 2025 से द्विपक्षीय व्यापार पर लागू होने वाले टैरिफ के विषय पर दिए गए वक्तव्य के बारे में अवगत कराना चाहता हूँ। ...(**व्यवधान**)... 2 अप्रैल, 2025 को अमेरिकी राष्ट्रपति ने रेसिप्रोकल टैरिफ पर एक एम्जीक्यूटिव ऑर्डर जारी किया था, जिसके तहत अपने व्यापारिक साझेदारों से आयात पर 10% से 50% तक एडिशनल ऊटी लगाने की बात कही गई थी। ...(**व्यवधान**)... 10% की बेसलाइन ऊटी 5 अप्रैल, 2025 से लागू हो गई थी। ...(**व्यवधान**)... भारत पर एडिशनल ऊटी 10% के बेसलाइन टैरिफ सहित कुल 26% की घोषणा की गई थी। ...(**व्यवधान**)... मूल रूप से फुल कंट्री स्पेसिफिक एडिशनल टैरिफ 9 अप्रैल, 2025 से प्रभावी होने वाला था, लेकिन इसे शुरू में 10 अप्रैल, 2025 को 90 दिनों के लिए स्थगित कर दिया गया था और बाद में 1 अगस्त, 2025 तक और बढ़ा दिया गया। ...(**व्यवधान**)...

उपसभापति महोदय, भारत और अमेरिका ने मार्च, 2025 में एक न्यायपूर्ण, संतुलित और पारस्परिक रूप से लाभकारी द्विपक्षीय व्यापार समझौते (बीटीए) के लिए बातचीत शुरू की,

जिसका लक्ष्य 2025 के फॉल, यानी अक्टूबर-नवंबर, 2025 तक समझौते के पहले चरण को पूरा करना था। ...**(व्यवधान)**... दोनों पक्षों ने 29 मार्च, 2025 को नई दिल्ली में आयोजित पहली फिजिकल मीटिंग की चर्चा के दौरान द्विपक्षीय व्यापार समझौते की बातचीत शुरू करने के लिए विस्तृत Terms of Reference (ToR) को अंतिम रूप दिया। ...**(व्यवधान)**... इसके बाद, दोनों पक्षों के बीच नई दिल्ली और वाशिंगटन डीसी में चार दौर में फिजिकल मीटिंग्स हुई हैं, ताकि निर्धारित Terms of Reference (ToR) के अनुसार द्विपक्षीय व्यापार समझौते के अंतिम रूप के लिए काम किया जा सके। इसके अलावा, दोनों पक्षों के बीच कई वर्चुअल बैठकें भी हुई हैं। ...**(व्यवधान)**... उपसभापति महोदय, सरकार हालिया घटनाक्रम से होने वाले प्रभावों का परीक्षण कर रही है। ...**(व्यवधान)**... वाणिज्य एवं उद्योग मंत्रालय निर्यातिकों और उद्योग सहित सभी हितधारकों से संवाद कर इस विषय पर उनके आकलन की जानकारी ले रहा है। ...**(व्यवधान)**... सरकार हमारे किसानों, श्रमिकों, एंटरप्रेन्योर्स, निर्यातिकों, सूक्ष्म, लघु एवं मध्यम उद्योगों और उद्योग जगत के सभी हितधारकों के कल्याण की रक्षा और संवर्धन को सर्वोच्च महत्व देती है। ...**(व्यवधान)**... हम अपने राष्ट्रीय हितों को सुरक्षित करने और आगे बढ़ाने के लिए सभी आवश्यक कदम उठाएंगे। ...**(व्यवधान)**...

महोदय, मात्र एक दशक से भी कम समय में, भारत Fragile Five अर्थव्यवस्थाओं में से निकलकर दुनिया की सबसे तेज़ी से बढ़ती प्रमुख अर्थव्यवस्था बन गया है। ...**(व्यवधान)**... हम अपने reforms और अपने किसानों, एमएसएमई और उद्यमियों की कड़ी मेहनत के बल पर 11वीं सबसे बड़ी अर्थव्यवस्था से शीर्ष 5 अर्थव्यवस्थाओं में से एक बन गए हैं। ...**(व्यवधान)**... यह भी अपेक्षित है कि हम कुछ ही वर्षों में तीसरी सबसे बड़ी अर्थव्यवस्था बन जाएंगे। ...**(व्यवधान)**... आज, अंतर्राष्ट्रीय संस्थाएं और अर्थशास्त्री भारत को वैश्विक अर्थव्यवस्था में एक bright spot के रूप में देखते हैं। ...**(व्यवधान)**... भारत वैश्विक विकास में लगभग 16 प्रतिशत का योगदान दे रहा है।

उपसभापति महोदय, पिछले दशक में सरकार ने भारत को विश्व के विनिर्माण केंद्र के रूप में बढ़ावा देने के लिए 'मेक इन इंडिया' के अंतर्गत परिवर्तनकारी कदम उठाए हैं। ...**(व्यवधान)**... भारत की युवा, कुशल और प्रतिभाशाली वर्कफोर्स भारतीय उद्योग की इनोवेशन और प्रतिस्पर्धा की क्षमता को निरंतर मजबूत कर रही है। ...**(व्यवधान)**... पिछले 11 वर्षों के दौरान हमारे निर्यात में लगातार वृद्धि हुई है। तेज़ी से संरक्षणवादी होती दुनिया में, भारत ने संयुक्त अरब अमीरात (UAE), UK, ऑस्ट्रेलिया और EFTA - यानी चार देशों का समूह Switzerland, Norway, Liechtenstein and Iceland - के साथ पारस्परिक रूप से लाभकारी व्यापार समझौते किए हैं। ...**(व्यवधान)**... हम अन्य देशों के साथ भी इसी तरह के व्यापार समझौते करने के लिए प्रतिबद्ध हैं। ...**(व्यवधान)**... हम किसानों और भारतीय कृषि के कल्याण के लिए निरंतर कार्य कर रहे हैं, जिससे खाद्य सुरक्षा और समृद्धि सुनिश्चित की जा सके। ...**(व्यवधान)**... सरकार को विश्वास है कि हम विकसित भारत 2047 के लक्ष्य की ओर समावेशी और सतत विकास की अपनी तेज़ गति वाली यात्रा जारी रखेंगे। ...**(व्यवधान)**... उपसभापति महोदय, "आत्मनिर्भरता की ओर, भारत आत्मविश्वास के साथ बढ़ रहा है।"

OBSERVATIONS BY THE CHAIR- *Contd.*

MR. DEPUTY CHAIRMAN: Hon. Members, I draw your attention to Rule 251 of the Rules of Procedure and Conduct of Business in the Council of States, which permits a Minister to make a statement on a matter of urgent public importance, with the stipulation that no questions shall be asked at the time the statement is made. ...*(Interruptions)*... The statement just made by the hon. Minister addresses a critical issue of international economic relations. ...*(Interruptions)*... I urge upon the hon. Members to recognise the gravity of this matter and the broader national interest at stake and to extend their full co-operation by maintaining the decorum of the House. ...*(Interruptions)*... No questions, please. ...*(Interruptions)*... यह व्यवस्था नहीं है। मैंने रूल के तहत स्पष्ट कर दिया है कि आप कोई query या clarification नहीं पूछ सकते हैं। ...**(व्यवधान)**...

The House stands adjourned to meet at 11.00 a.m. on Friday, the 1st August, 2025.

*The House then adjourned at forty-five minutes past four of the clock till eleven
of the clock on Friday, the 1st August, 2025*

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